CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated: 31 MAY 1988

APPLICATION NO	1053 /87(F)	•
W.P. NO.		

Applicant .

Smt N.A. Vijaya

V/s

Respondent The Divisional Engineer, Telegraphs, Mysors & enother

Τo

- 1. Smt N.A. Vijaya 30/2, Gurudeva Street N.T. Road Shimoga - 577 201
- 2. The Divisional Engineer Telegraphs Mysors Division Mysore - 570 001
- The Director Telecom Bangalore Area Krishna Complex Seshadri Road Gandhinagar Bangalora - 560 009
- Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SKAX/INFORMAN XORY passed by this Tribunal in the above said application on **23-5-88**

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 23RD DAY OF MAY, 1988

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 1053/87

Smt. N.A. Vijaya, W/o Shri L. Shashidhar, Telephone Operator, Telephone Exchange, Krishnaraja Nayar.

Applicant

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- T. The Divl. Engineer, Telegraphs, Mysore Division, Mysore.
- Director Telecom, Bangalore Area, Bangalore.

ONINISTRATIVE ONINISTRATIVE Respondents.

(Shri M. Vasudeva Rao, C.G.A.S.C.)

This application having come up for hearing to-day, Vice-Chairman made the following:

ORDER

This is an application made by the applicant under ection 19 of the Administrative Tribunals Act, 1985 (Act).

At the material time, the applicant was working as a Jelephone Operator in the Telephone Exchange, Krishnaraja-Nagara of Mysore District.

3. On 6.9.1983, the Divisional Engineer, Telegraphs, 4
Mysore Division, Mysore and the Disciplinary Authority (DA)
initiated disciplinary proceedings against the applicant
under Rule 14 of the Central Civil Services (Classification,

Control and Appeal) Rules, 1965 (Rules) on the charge apended to the memorandum of that date. In answer to the same, the applicant filed her statement of defence denying the charge levelled against her. On that, the DA appointed one Shri K. Ganapathy, Accounts Officer, Office of General Manager, Telecom, Bangalore as the Inquiry Officer (ID) to hold regular inquiry into the truth or otherwise of the charge and submit his report, who accordingly held an inquiry and submitted his report to the DA holding that the applicant was guilty of the charge levelled against her.

On an examination of the report of the IO and the records, the DA by his Memo No.Q-2633/Disc./16 dated 29.11.1985, concurring with the report of the I.O., inflicted the penalty of removal from service on the applicant. Aggrieved by the same, the applicant has filed an appeal on 20.1.1986 before the Director, Telecom, Bangalore Area, the designated appellate authority (AA) under the Rules.

The DA had made an order on 2.4.1986 regulating the periods of absence of the applicant. Aggrieved by this order also the applicant has filed another appeal before the AA.

Both the appeals filed by the applicant have not far been disposed of by the AA.

7. Smt. N.A. Vijaya, the applicant who appeared in person and argued her case contends that the statutory

appeals filed by her before the AA had not been disposed of by him with in a reasonable time and in so doing he had not performed the legal duty enjoined on him.

- 7. Shri M. Vasudeva Rao, learned Additional Central Government Standing Counsel appearing for respondents, without disputing that the AA had not disposed of the appeals, prays for a reasonable time to decide the appeals by the AA.
- 8. The appeals filed by the applicant before AA are statutory appeals. Y^{G}
- 9. Whenever statutory appeals are filed before any authority, that authority is bound to decide them within a reasonable time. We do not see any good grounds for the delay in the disposal of the appleals filed by the applicant so far. We are somewhat distressed at the same. But notwithstanding/it is now necessary to grant a reasonable time to the AA to decide the appeals filed by the applicant.
- 10. On the facts and circumstances, we consider it proper to grant time to the AA to dispose of the appeals

ADMIN'S

In the light of our above discussion, we allow this application in part and direct the Director of Telecom, Bangalore Area, Bangalore (respondent-2) to dispose of the two appeals filed by the applicant and pending before him, with all such expedition as is possible in the circumstances of the case and in any event on or before 31st July, 1988 affording an opportunity of oral hearing to the applicant

if she seeks for the same.

12. Application is disposed of in the above terms. But, in the circumstances of the case, we direct the parties to bear their own costs.

VICE-CHAIRMAN 23/5/ 402

SA |-MEMBER (A) | 23 5 985



TRUE COPY

DEPUTY REGISTRAR (JDL)

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE